

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 212  
IB-478/ND/2020**

**IN THE MATTER OF:**

**M/s. Relainace Home Finance Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Jubilant Malls Pvt. Ltd and Others**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 08.12.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

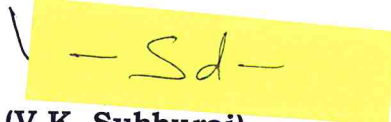
**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial-creditor :Ms. Sunanda Tulsyan, Advocate.**

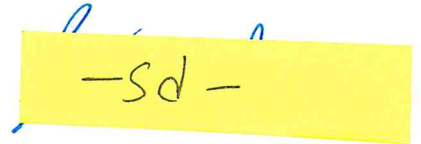
**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the Learned Counsel for the Financial-creditor. Serve notice on the Corporate-debtor by the Registry by e-mail as well as speed-post. It may be made clear that if the Corporate-debtor fails to appear on the next date of hearing they will be set as ex-parte and the matter will be proceeded with. Matter is adjourned to 11.01.2021.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**